

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3258
ANSWERED ON:17.03.2015
CORRUPTION IN FCI
Owaisi Shri Asaduddin

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether rampant corruption has been reported in the Food Corporation of India (FCI) in the name of proxy labour leading to a huge monetary loss to FCI and if so, the details thereof;
- (b) whether there is acute shortage of regular labour in FCI for loading, unloading and transportation of foodgrains and if so, the reasons therefor;
- (c) whether keeping this in view the Government proposes to revamp the FCI; and
- (d) if so, the details thereof and action taken or being taken by the Government in this regard?

Answer

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

(a): Engagement of proxy labour has been reported in some depots of Haryana. Immediate disciplinary action was taken by the GM (Region) as below:

- i) Manager (Depot) of FSD, Rohtak was placed under suspension.ii) Disciplinary action under Regulation 60 has also been initiated against 9 officials/officers.
iii) Charge sheet issued to 303 labourers of Rohtak and Hissar.
iv) Recovery of excess payment on account of proxy labour is being made and Rs 234079 has already been recovered.

(b): There is overall shortage of workers engaged by the FCI across the country. The details of the sanction strength and men in position as on 31.12.2014 are as under:

Labour system	Sanction Strength	Men in position	Shortage
Departmental	19858	16554	-3304
Direct payment System (DPS)	31600	27119	-4481
No Work No Pay	7886	7629	257
Total	59344	51302	-8042

The shortage of labour have culminated due to retirement, death and termination of services on Administrative grounds. Efforts made to rationalize the labour strength by shifting the labours from surplus areas to deficit areas did not succeed due to opposition by labour union and raising of Industrial Disputes by them

(c) & (d) Yes, Madam. Government of India had set up a high level committee under the Chairmanship of Shri Shanta Kumar, MP to recommend restructuring of FCI. The recommendations of the said committee on restructuring of FCI including labour issues stand submitted to Government of India for implementation. FCI has also constituted a Board Level Sub-Committee to examine the recommendations of M/s Deloitte, who were appointed as Consultant by FCI for conducting a study on manpower planning and induction policy for labour in FCI.